

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 15th OF JULY, 2024

MISC. CRIMINAL CASE No. 29274 of 2024

GOVINDA

Versus

STATE OF MADHYA PRADESH

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Appearance:

*(SHRI MUSKAN GYANWANI, LEARNED COUNSEL FOR THE
PETITIONER)*

*(MS.NISHA TANWAR, LEARNED COUNSEL APPEARING ON BEHALF
OF ADVOCATE GENERAL)*
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ORDER

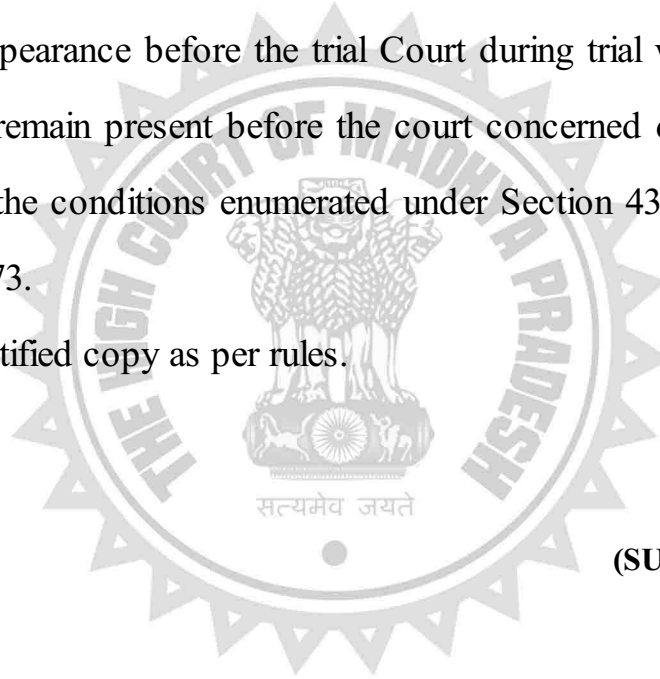
- 1.They are heard. Perused the case diary / challan papers.
2. This is the first bail application filed by the applicant under Section 483 BHARTIYA NAGRIK SURAKSHA SANHITA, 2023/ 439 of Cr.P.C, as he is implicated in connection with Crime No.265/2024 registered at Police Station - Maheshvar District - Khargone (MP) for offence punishable under Section 34(2) of the Madhya Pradesh Excise Act, 1915. The applicant is in custody since 28/6/2024.
3. Allegation against the applicant is that he was also involved in the present case and from the possession of the applicant 111 bulk litres of unauthorized liquor has been seized.
4. Counsel for the applicant has submitted that there are no criminal antecedents pending against the applicant. The applicant is lodged in jail since 28.06.2024 and the final conclusion of trial will take sufficient long time. Thus, it is submitted that the application be allowed.

5. Counsel for the State on the other hand has opposed the prayer.

6. Having considered the rival submissions, perusal of the case diary and the fact that the applicant is lodged in jail since 28.6.2024, this Court is inclined to allow the application.

7. Accordingly, without reflecting anything on the merits of the case, the application filed by under Section 439 of Cr.P.C. on behalf of the applicant is hereby allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.50,000/- (rupees fifty thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

Certified copy as per rules.



(SUBODH ABHYANKAR)
JUDGE

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